Jersey City It is not known whether he is still on a student visa.

(b) and (c). Shri Patel does not appear to be wrongfully implicated. He is held on several charges of theft and issuing cheques without adequate funds.

Legal aid was arranged by the local authorities, but he was not happy with it. The Consulate General of India has, therefore, arranged through the Gujarati Samaj for an Indian Attorney to represent Shri Patel's interests. Besides the Consulate officials, the President of the Gujarati Samaj and the Attorney have been visiting him and usual facilities are being accorded to him at the Correction Centre and in the Psychiatric Hospital.

उगांडा सरकार द्वारा गारंटी किये गये 10 वर्षीय बांडों का भुगतान

2374. **श्री तारिक अनवर**: क्या **विदेश** मंत्री यह बताने की कृपा करेंगे कि:

(क) उगांडा सरकार द्वारा वर्ष 1965 में भारत-मूल गैर निवासियों को जारी किये गये 10 वर्षीय बांडों के भुगतान के बारे में सरकार की नीति तथा टिप्पणियां क्या हैं; और

(ख) गैर-निवासी भारतीयों को उनके बांडों की राशि वापस दिलाने के लिए अपना दायित्व निभाते हुए सरकार ने क्या कदम उठाये हैं?

विदेश मंत्री (श्री पी. वी. नरसिंह राव): (क) और (ख). श्रीमान, भारत सरकार यह चाहती है कि 1965 में गैर-आवासी भारतीयों द्वारा खरीदे गए उगांडा धन की पूरी राशि देश में प्रत्यवर्तित कर सरकार के बांडों को भुना कर उनसे प्राप्त की जाए।

1965 में उगांडा सरकार के बांडों में गैर-आवासी भारतीयों द्वारा लगायी गई पूंजी के दावों को और उनकी अन्य परिसम्पत्तियों के दावों को हमने 1972 में उगांडा सरकार के साथ उठाया था। सरकार के अनवरत प्रयत्नों के बाद भारत से एक उच्चाधिकार प्रतिनिधिमंडल ने मुआवजे के प्रश्न पर विचार-विमर्श करने के लिए 25-10-1975 से 19-11-1975 तक कम्पाला की यात्रा की। 1972 में उगांडा से निष्कासित भारतीय राष्ट्रिकों द्वारा छोड़ी गई जायदाद तथा परिसम्पत्तियों, जिनमें ऐसे स्टाक तथा पतिभूतियां भी शामिल हैं, जिनकी अवधि पूरी हो चुकी है और जिन्हें निरूद्ध लेख में रख दिया गया है, के मुआवजे के भुगतान के बारे में समझौता हुआ था। ऐसे स्टाक तथा प्रतिभूतियां जिनकी अवधि मूल्यांकन समिति द्वारा मुआवजे की स्वीकृति के समय पूरी नहीं हुई थी अथवा जिनकी जानकारी प्राप्त नहीं हो सकी थी, के बारे में मुआवजा सम्बन्धी समझौते में यह व्यवस्था की गई है कि यथासमय उगांडा सरकार के उपयुक्त प्राधिकारियों के साथ उक्त राशि की निकासी तथा देश प्रत्यावर्तन का मामला उठाया जाना चाहिए।

इस प्रावधान के अनुसार कम्पाला स्थित भारत का हाई कमीशन उन दावों के बारे में कार्यवाही करता रहा है जिन्हें राजनयिक सूत्रों के माध्यम से निपटाना है। अमीन सरकार अनिर्णीत दावों को हल किये जाने के प्रश्न पर टालमटोल की नीति अपनाती रही। हाई कमीशन के निरन्तर दबाव के बाद अमीन सरकार अनिर्णीत दावों के प्रश्न पर एक मंत्रिमंडलीय ज्ञापन-पत्र जारी करने पर सहमत हुई। लेकिन इसी बीच अमीन सरकार सत्ता से हट गयी और गत दिसम्बर तक वहां की स्थिति अस्थिर थी। दिसम्बर, 1980 में आम चुनाव के बाद नई सरकार का गठन किया गया है, जिसने इस प्रश्न पर रचनात्मक ढंग से विचार करने के स्पष्ट संकेत दिये हैं। हाई कमीशन उगांडा के नए प्राधिकारियों के समक्ष इस मामले को उठा रहा है।

Providing a Stoppage of Narkatiaganj-Darbhanga-Palezaghat Express at Kamtaul

2375. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether haulting of Narkatiaganj-Darbhanga-Palezaghat Express

Train at Kamtaul station is being demanded by large section of people;

(b) whether, in the interest of local travelling passenger and pilgrims historical places like Gautam Kund, Ahilyasthan etc. the stoppage of this train at Kamtaul is necessary;

(c) whether it is proposed to provide a halt of this train at Kamtaul (under Samastipur Division of North Eastern Railway); and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENTAL OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c) No.

(d) Number of passengers travelling Ex-Kamtaul to Bachhwara, Hajipur, Sonpur and Mahendrughat is too meagre to justify stoppage of 77Up/78Dn Narkatiaganj-Darbhanga-Palezaghat Express at Kamtaul station.

Railway Quarters for Class IV Employees

2376. SHRI ATAL BIHARI VAJPAYEE: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of Railway Quarters for class IV employees in Delhi and New Delhi colonies.

(b) whether it is a fact that in most of the quarters, ceiling fans have not been provided although it was decided three years back to provide fans; and

(c) if so, when the fans are likely to be provided in all the quarters?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) The total number of railway quarters for Class IV employees in Delhi and New Delhi is 4319.

(b) So far 1064 quarters have been provided with ceiling fans in Delhi and New Delhi Railway colonies.

(c) It is not possible to indicate a firm date in respect of provision of fans in the remaining quarters since this will depend on availability of funds vis-a-vis requirement thereof for this work over the entire Northern Railway including Delhi/New Delhi area.

Conversion of Samastipur-Darbhanga Line

2377. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to refer to the reply given to Starred Question No. 145 on the 27th November, 1980 regarding New Muzaffarpur-Darbhanga line and the discussion thereon held on the 5th December, 1980 and state:

(a) what are the specific proposals and time schedule for the opening of new railway lines and conversion of metre gauge into broad gauge lines in Bihar for 1980;

(b) whether exact time schedule has been finalised for the conversion of Samastipur-Darbhanga into broad gauge and construction of new Sakri-Hasanpur line;

(c) if so, the details thereabout;

(d) if not, the reasons therefor;

(e) whether he has made several announcements about development of railway lines, stations, regional office etc. while on tour in Bihar; and

(f) if so, the details thereabout?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) The gauge conversion work from Sonpur to Chhapra has already been completed and opened to traffic on 5th February, 1981.

(b) No. Due to constraint on resources.

(c) and (d) Do not arise.

(e) and (f) The following new surveys have been included in this